

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1371
ANSWERED ON:12.12.2013
SETTING UP OF MDFCS
Tanwar Shri Ashok

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of States where the Minorities Development and Finance Corporations (MDFCs) have been set up and those where these corporations have not been set up so far;
- (b) whether such corporation has been set up in Haryana;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the action taken by the Union Government to see that such Corporations are set up at those places as well and the outcome thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

(a): The Minorities Finance and Development Corporations (MDFCs) are set up by the respective State Governments/Union Territory (UT) Administrations. The list of States/UTs where Minorities Development and Finance Corporations (MDFCs) have been set up is at Annexure-I. These MDFCs act as State Channelising Agencies (SCAs) for implementing the lending schemes of National Minorities Development and Finance Corporation (NMDFC). In the remaining States/UTs where MDFCs have not been set up, the schemes of NMDFC are implemented through other Corporations/Bodies nominated as SCAs by the respective State Governments/UT Administrations. A list of such SCAs is at Annexure-II.

(b) to (d): No specific MDFC has been set up by the Government of Haryana. However, Government of Haryana has nominated the Haryana Backward Classes and Economic Weaker Section Kalyan Nigam (HBCKN) and Mewat Development Agency (MDA) to act as SCAs for NMDFC in Haryana.

(e): The Ministry of Minority Affairs and NMDFC have taken up the matter of setting up MDFCs with the respective State Governments/UT Administrations and as a result, States of West Bengal, Rajasthan, Uttarakhand, Tamil Nadu and Kerala have set up MDFCs.